1	2	3
2.	Telangana 2015-16	Development of Eco Circuit: Somasila Reservoir - Singotam Reservoir - Akka Mahadevi Caves - Kadali Yanam - Srisailam -Farahabad - Mallelateertham - Uma Maheshwari Temple in Mahaboobnagar District.
3.	Kerala 2015-16	Development of Eco Circuit: Angamoozhy - Kochandy Zone -Arnamudi - Echopara - Kochumpamba - Gavi- Vagamon-Thekkady in Idduki and Pathanamthitta Districts
4.	Odisha 2016-17	Development of Coastal Circuit: Gopalpur, Barkul, Satapada and Tampara
5.	Mizoram 2016-17	Development of Eco Circuit: Aizawl -Rawpuichhip - Khawhphawp - Lengpui - Durtlang - Chatlang- Sakawrhmuituaitlang - Muthee -Beratlawng -Tuirial Airfield - Hmuifang
6.	Madhya Pradesh 2017-18	Development of Eco Circuit: Gandhisagar Dam- Mandleshwar Dam- Omkareshwar Dam- Indira Sagar Dam- Tawa Dam- Bargi Dam- Bheda Ghat- Bansagar Dam- Ken River
7.	Jharkhand 2018-19	Development of Eco Circuit: Dalma- Makulakocha - Pendrabeda -Chandil- Getalsud- Betla National Park- Mirchaiya- koel River point - Netarhat

## Developmental activities in Kanchipuram and Velankanni in Tamil nadu

2557. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of TOURISM be pleased to state:

- (a) whether Government has taken any step to undertake developmental activities under PRASAD scheme in Kanchipuram and Velankanni in the State of Tamil Nadu; and
  - (b) if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI PRAHALAD SINGH PATEL): (a) and (b) Yes, Sir. Ministry of Tourism sanctioned the following projects under the scheme "Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)".

- (i) "Development of Kanchipuram" sanctioned in 2016-17 at the cost of ₹ 16.48 Crore. The amount ₹13.18 Crore has been released so far.
- (ii) "Development of Vellankani" sanctioned in 2016-17 at the cost of ₹5.60Crore. The amount ₹4.48 Crore has been released so far.

## Migration of tour and travel operations to online services

2558. SHRI ANIL DESAI: Will the Minister of TOURISM be pleased to state:

- (a) whether it is a fact that a large number of tour and travel operators have switched over to online services;
- (b) the details of regulations prescribed for them to save common people from fraud; and
- (c) whether any complaint received about the fraud or malpractices by these agents, if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI PRAHALAD SINGH PATEL): (a) to (c) Service providers in Tourism and Hospitality sectors sell their products and services through various platforms including online. However, Government of India, Ministry of Tourism does not maintain any record regarding number of tour and travel operators switching over to online services.

The Government of India, Ministry of Tourism does not have any regulatory powers in this regard. Complaints regarding fraud or malpractices by service providers either from the complainants or through Centralized Public Grievance Redress and Monitoring Systems (CPGRAMS) portal. On receipt of such complaints, the matter is taken up with the concerned service providers seeking clarification to facilitate resolution of the issues. In case instances of exploitation or any fraud against tourists are brought to the notice of the Ministry of Tourism, the grievance is taken up with the concerned State Government/Union Territory (UT) Administration. The complainant is also advised to approach the appropriate forum, such as consumer court, for redressal, on case to case basis.

## **Employment in tourism sector**

2559. DR. VIKAS MAHATME: Will the Minister of TOURISM be pleased to state: